

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF Mag filters & Equipments Pvt Ltd

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mag filters & Equipments Pvt Ltd
2.	Date of incorporation of corporate debtor	18/03/1988
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1988PTC030965
5.	Address of the registered office and principal office (if any) of corporate debtor	53B/78, PUNJABI BAGH (WEST) NEW DELHI 110026
6.	Insolvency commencement date in respect of corporate debtor	23.08.2019 (Order was received on 28.08.2019)
7.	Estimated date of closure of insolvency resolution process	24.02.2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hans Raj Chugh IBBI/IPA-001/IP-P00698/2017-2018/11182
9.	Address and e-mail of the interim resolution professional, as registered with the Board	E-24, (basement), Lajpat Nagar-III, New Delhi, National Capital Territory Of Delhi, 110024 hansrajchugh@ashm.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	E-24, (basement), Lajpat Nagar-III, New Delhi, PIN 110024 irpmagfiltersequipmentspvtltd@gmail.com
11.	Last date for submission of claims	11.09.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with IRP.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads Physical Address : Same as above in point no.10 (b) Not applicable as per information available with IRP

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mag filters & Equipments Pvt Ltd on 23.08.2019.

The creditors of Mag filters & Equipments Pvt Ltd, are hereby called upon to submit their claims with proof on or before 11.09.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not applicable as per information available with IRP] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date 30.08.2019
Place New Delhi

Hans Raj Chugh
Interim Resolution Professional

